

आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 2251/PUN/2017

निर्धारण वर्ष / Assessment Year : 2011-12

M/s. Glatt Systems Private Limited
(Formerly known as ZIEMANN India
Private Limited)
Unit 201-203 & 212-215,
2nd Floor, West Wing, Nyati Unitree,
Nyati Unitree, Nagar Road, CTS#1996(B)
Yerwada, Pune-411 006.
PAN : AAACZ3001B

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax,
Circle-1(2), Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Pavan Dudhediya
Revenue by : Shri Mahadevan A.M. Krishnan

सुनवाई की तारीख / Date of Hearing : 12.02.2021

घोषणा की तारीख / Date of Pronouncement : 22.02.2021

आदेश / ORDER

This appeal preferred by the assessee emanates from the order of the
Ld. CIT(Appeal), Pune-13 dated 02.08.2017 for the assessment year 2011-12
as per the grounds of appeal on record.

2. The Ld. AR for the assessee submitted that the assessee wants to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme and has filed an application on 08.02.2021 along with Form-3 in this regard by stating as follows:

*“Re : Glatt Systems Private Limited (Formerly known as ZIEMANN India Private Limited (‘Appellant’)
PAN: AAACZ3001B
Assessment Year : AY 2011-12
Appellant’s Appeal No. 2251/PUN/2017
Sub : Prayer for withdrawal of Assessee’s Appeal (ITA No.2251/PUN/2017) in lieu of receipt of Form 3 under the DTVSV Act, 2020.*

With respect to the captioned Assessee’s Appeal (ITA No.2251/PUN/2017) which is scheduled for hearing on 12th February, 2021.

In this respect, the Appellant respectfully submits that it has opted for ‘The Direct Tax Vivad Se vishwas Scheme, 2020 and has received approval of the Principal Commissioner of Income Tax, Pune-1 (PCIT) to proceed with the said Scheme on 1st February, 2021. A Copy of certificate received from the PCIT in Form 3 is enclosed as Annexure 1 for your reference.

Accordingly, the Appellant most respectfully requests that the captioned appeal be withdrawn since it has been granted requisite certificate to settle the dispute under the scheme.

We shall be highly obliged for this kind accommodation of your respected Honours.”

The Ld. DR has no objection in case the assessee wishes to withdraw the appeal. Hence, we permit the withdrawal. Appeal of assessee is dismissed being withdrawn.

3. In the result, **the appeal of assessee is dismissed as withdrawn.**

Order pronounced on 22nd day of February, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 22nd February, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeal), Pune-13.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "सी" बेंच,
पुणे / DR, ITAT, "C" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	12.02.2021	Sr.PS/PS
2	Draft placed before author	12.02.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		